

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(IB)-397(PB)/2018

IN THE MATTER OF:

Bank of India

.... Applicant

v.

Basic India Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.08.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant:

Mr. H.P. Bhardwaj, Advocate

For the Respondent:

Mr. Janender Kumar Chumbak and Ms.
Prarthna Dogra, Advocates

ORDER

Pleadings are complete.

Learned counsel for the applicant states that the settlement proposal was received from the counsel for the respondent-corporate debtor and after receiving instructions from the applicant, the same is rejected by the applicant.

List for final arguments on 14.08.2018.

Sd/ —

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

Sd/ —

**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

06.08.2018
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